CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 85866 of 2019

(Arising out of Order-in-Appeal No. PK/954/MC/2018 dated 27.11.2018 passed by the Commissioner of CGST & Central Excise, Mumbai)

M/s Vyas Giannetti Creative P Ltd ....Appellant
A3/105 Dhanrraj Industrial Estate
Shah And Nahar Compound S J Marg
Lower Parel W
Mumbai, Maharashtra-400013

VERSUS

C.C.G.ST., Mumbai Central ....Respondent
Null 4th Floor, GST Bahwan, 115,
M K Road,
Churchgate, Mumbai
Maharashtra-400020

APPERANCE:

None for the Appellant
Mr. Dharmendra Singh, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85295 / 2020

Date of Hearing: 20.02.2020
Date of Decision: 20.02.2020

PER: AJAY SHARMA

None for the Appellant. With the assistance of Learned Authorise Representative I have gone through the case records. A letter dated 11.02.2020 has been filed by the Learned Counsel for the Appellant stating that the Appellant have already opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had filed necessary declaration thereunder as prescribed. Alongwith the said letter discharge certificate in the form of SVLDRS-4 dated 20.12.2019 issued by the competent authority for full and final settlement tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has also been filed.

2. In view of the facts hereinabove, the Appeal filed by the Appellant before this Tribunal ceases to exist and the same is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb